

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P.9(ND)/2013**

**IN THE MATTER OF:**

Sh. Lokesh Anand ..... Applicant/petitioner

Vs.

M/s. On-Dot Courier and Cargo Ltd. & Ors. .... Respondents

**Order under Section 397/398 of the Companies Act**

**Order delivered on 13.02.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Diggaj Pathak, Advocate

For the Respondent : Ms. Vasudha Sen, Ms. Sreenita Ghosh,  
Advocates

**ORDER**

Learned counsel for the petitioner is not available. The matter shall not be treated as part heard.

Let the matter be listed before the regular Principal Bench for hearing on 19.03.2018.

Sdl-

**(M.M.KUMAR)**  
**PRESIDENT**

-Sdl-

**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**

13.02.2018  
Vineet